

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

Brahma
F/12/17

IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura,
Mizoram & Arunachal Pradesh)

CIVIL APPELLATE SIDE

Appeal from

W. F. (e)

No. 496 of 10,000

~~Civil Rule~~

Sri Hage Muhi Jada

Appellant

Petitioner

Versus

Union of India l (org)

Respondent

Opposite-Party

For Appellant Ms. Amitava Roy (for Advocate)

or _____
Petitioner Mr. M. Chande

Mr. S. Dutta

Respondent

For

Opposite-Party C. C. S. C.

Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceeding with signature
1	2	3	4

Noting by Office or
AdvocateSerial
No.

Date

Office notes, reports, orders
proceedings with signature2.2.2000BEFORE

THE HON'BLE MR JUSTICE AK PATNAIK

Heard Mr A Roy, learned counsel for the
petitioner and Mr B Sarma, learned counsel for theLet a notice of motion issue calling
upon the respondents to show cause as to why a Rule
should not be issued, as prayed for; or why such
further or other order should not be passed as to
this Court may seem fit and proper.Mr B Sarma accepts notice on behalf of the
respondent Nos 1 and 2. Mr H Roy, GA, AP, accepts notice
on behalf of the respondent Nos 3, 4 and 5 and 6.In the meanwhile, the petitioner will not
be released from the present post of Divisional
Accountant of the office of the Executive Engineer,
RWD, Popumpoma, pursuant to repatriation to the
parent organisation.

JUDGE

gch

1 L N Roy, Petitioner
2 Mr B Sarma qm
H Roy accepts notice
for respondent nos 1 to 6
respectively
3 communicate the order

5.2.2000

(M. S. S.)

S. 1. 2001

An Affidavit in opposition
on behalf of the Respondents 1 & 2
has been filed.

③ uP(c). 496/2020 3

NOTING BY OFFICER OR ADVOCATE	SL. NO.	DATE	OFFICE NOTES, REPORTS, ORDERS OR PROCEEDING WITH SIGNATURE
		12-1-2001	<p>B. L. M.</p> <p>list in mail in the next week</p> <p>82</p> <p>C1</p>

Noting by Officer or Advocate | SL. NO. | DATE | OFFICE NOTES, REPORTS, ORDERS OR PROCEEDING WITH SIGNATURE

FORM NO. 4
(See Rule 42)IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::: GUWAHATIORDER SHEET
APPLICATION NO. 206/2001 (T)
OF 2001.Applicant (s) *Hage mubi Tada* WP (c) 496/2000Respondent (s) *CBT 2001*Advocate for Applicants (s) *Mr. Amitava Roy, M Chanda & S. Dutta*Advocate for Respondent (s) *Abc*

Notes of the Registry	Date	Order of the Tribunal
This petition was been received from the Hon'ble Gauhati High Court vide Court's Order dated 24.6.2001 in WP(c) 376/2000.	12.6.01 bb	On request of the learned counsel list for the applicants/this case along with the connected cases on 22-6-2001 for orders. <i>I C Usha</i> Member
	22.6.01 bb	Heard counsel for the parties. Judgment delivered in open court, kept in separate sheets. The application is disposed of in terms of the order. No order as to costs. <i>I C Usha</i> Member
17.7.2001 copy of the judgment has been sent to the Office, for issuing the same to the L/t/Adm. for the party. et	29/6/01 bb <i>I C Usha</i> Member	 <i>I C Usha</i> Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application Nos. From 200(T) to 208(T) of 2001.

Date of Order : This is the 22nd Day of June, 2001. .

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN.

HON'BLE MR. K.K. SHARMA, ADMINISTRATIVE MEMBER.

O.A.No.200/2001(T) (in C.R.6037/98):

R. Prathapan Applicant.

By Advocate Mr.B.K.Sharma & Mr.P.K.Tiwari.

- Vs -

State of Arunachal Pradesh & Ors . . . Respondents.

By Mr.B.C.Pathak, Addl.C.G.S.C.

O.A.No.201/2001(T) (in W.P.(c)1117/2000 :

Shri Habung Lalin Applicant.

By Advocate Mr. Tagia Michi

- Vs -

Union of India & Ors. Respondents.

Mr.B.C.Pathak, Addl.C.G.S.C.

O.A.No.202/2001(T) (in W.P.(c)374/2000

Sri Keshab Chandra Das Applicant.

By Advocate Mr.Amitava Roy & Mr.S.Dutta

- Vs -

State of Arunachal Pradesh & Ors . . . Respondents.

Mr. A.Deb Roy, Sr.C.G.S.C.

O.A.No.203/2001(T) (in W.P.(c)257/2000):

Sri Gamboh Hagey Applicant.

By Advocate Mr.M.Chanda & Mr.S.Dutta

- Vs -

The State of Arunachal Pradesh & Ors. Respondents.

Mr.B.C.Pathak, Addl.C.G.S.C.

O.A.204/2001(T) (in W.P.(c)373/2000) :

Shri Rathindra Kumar Deb Applicant.

By Advocate Mr.Amitava Roy & Mr.S.Dutta

- Vs -

The State of Arunachal Pradesh & Ors. Respondents.

Mr. A. Deb Roy, Sr.C.G.S.C.

O.A.205/2001(T) (in W.P.(c) 376/2000) :

Shri Utpal Mahanta Applicant.
By Advocate Mr.A.Roy & Mr.S.Dutta

- Vs -

The State of Arunachal Pradesh & Ors. . . . Respondents.

Mr. A.Deb Roy, Sr.C.G.S.C.

O.A.206/2001(T) (in W.P.(c) 496/2000) :

Hage Mubi Tada Applicant.
By Advocate Mr.A.Roy, Mr.M.Chanda & Mr.S.Dutta

- Vs -

Union of India & Ors. Respondents.

Mr.A.Deb Roy, Sr.C.G.S.C.

O.A.207/2001(T) (in W.P.(c) 876/2000) :

Malay Bhushan Dey Applicant.
By Advocate Mr.B.C.Das & Mr.S.Dutta

- Vs -

Union of India & Ors. Respondents.

Mr.A.Deb Roy, Sr.C.G.S.C.

O.A.No.208/2001(T)(in W.P.(c) 375/2000) :

Shri Hage Tamin Applicamt.
By Advocate Mr.A.Roy, Mr.M.Chanda & Mr.S.Dutta.

- Vs -

The State of Arunachal Pradesh & Ors. . . . Respondents.

Mr.A.Deb Roy, Sr.C.G.S.C.

ORDER

R.R.K.TRIVEDI J.(V.C.) :

We have heard Mr. M. Chanda for the applicants
and Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents.

2. In all the aforesaid O.A.s the questions of law and fact
involved are similar and they can be disposed of by a common

order against which learned counsel for the parties have no objection.

3. The applicants of the present O.A.s are serving in different capacities under the State of Arunachal Pradesh. The applicants are serving on the basis of deputation. They are mainly involved with Divisional Accountant in the organisation, ^{under} ~~and~~ administrative control of Accountant General (A&E), Arunachal Pradesh and Meghalaya. After expiry of the period of deputation, orders have been passed for repatriation to their original department. Agrieved by the order of repatriation the applicants have filed the Writ Petitions in High Court, which have been transferred to this Tribunal.

4. Learned counsel for the applicant has submitted that by order dated 15-11-1999, the Government of Arunachal Pradesh has extended the period of deputation for a period of two years from the date of expiry of their present respective tenure, in the interest of public service. The operative part of the order reads as under :

"The Govt. of Arunachal Pradesh is of the view that requirement and posting of the DAO/DAS for 38 working Divisions of PWD may not be done at this stage, since final decision of the Govt. is still awaited. The serving Divisional Accountants in the works Deptts on deputation basis may be allowed extension for a further period of two years from the date of expiry of their present respective tenure in the interest of public service. This will provide succour to the poor financial position of the state prevailing at the present time. This arrangement is proposed till view of the State Govt. in final shape could be put forward to your esteemed office."

Thus the period of expiry stands extended by order dated 15th Nov'99 from the date of expiry. In the meantime the State of Arunachal Pradesh has taken a decision to observe the

deputationist applicants in the State Cadre by order dated 12-1-2001, copy of which has been filed as Annexure-9. The letter is being reproduced below:

"To,

The Accountant General(A&E)
Arunachal Pradesh, Meghalaya, etc.,
Shillong-793 001.

Sub: Transfer of the Cadre of Divisional Accounts Officer/Divisional Accountants to the State of Arunachal Pradesh - regarding.

Sir,

It was under active consideration of the Government of Arunachal Pradesh for sometime to take over the Cadre of the Divisional Accounts Officers / Divisional Accountants of the Works Department totaling 91 (Ninety one) posts from the existing combined cadre being controlled by you. Now, the Government of Arunachal Pradesh has decided to take over the above said Cadre under the direct control of the Director of Accounts & Treasuries, Govt. of Arunachal Pradesh, with immediate effect.

Persons those who are borne on regular basis in the cadre and opt to come over to Arunachal Pradesh state Cadre, will be taken over on status quo subject to acceptance of the state Government. It is also decided that henceforth no fresh Divisional Accountant(s) on deputation will be entertained. Cases of those who are presently on deputation and serving in this state shall be examined at this end for their future continuation even after completion of the existing term of deputation.

It is, therefore, requested to take necessary action at your level so that the process of the transfer of the Cadre along with the willing personnel can be completed immediately.

Formal notification is under issue and shall be communicated in due course.

Yours faithfully,

(Y. Megu)
Director of Accounts & Treasuries
& Ex-Officio Dy. Secy. (Finance),
Govt. of Arunachal Pradesh,
NAHARLAGUN."

5. As the State Government has extended the period of deputation and further has taken a decision to absorb the applicants in the State Cadre by order dated 12-1-2001, in our opinion, nothing is left to be decided by this Tribunal in these O.A.s. The order of repatriation impugned in these O.A.s stands ^{purposely} ~~suspended~~ by order dated 15-11-1999, filed ^{of} ~~in~~ Annexure-7.

Andar

The applications are accordingly disposed of.

It is made clear that if change in the present situation arises, it ^{shall be} ~~is~~ open to the applicants to approach this Tribunal.

There shall, however, be no order as to costs.

Sd/VICE CHAIRMAN
Sd/MEMBER (Adm)

THE GAUHATI HIGH COURT
 (THE HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR : TRIPURA
 MIZORAM AND ARUNACHAL PRADESH)

CHECK SLIP

DISTRICT : Popumpara (A.P) W.P.(Cs) CASE NO. 496 ~~10~~ 2000

DB/SB A/B

FILING SL. NO. 10516

CATEGORI CODE : ~~10043~~ 10060

DATE OF FILING : 1/2/2000

Party : Sri Hage Muli Jada
 W.

Union of India 2 (28)

Signature of D. A.

1/2/2000

1. Court Fee due : Rs. 58.8/-
 Court Fee paid :
 Deficit if any :
 (if any)
2. Filed within Limitation : Yes / No.
 Condation Petition : Yes / No.
 (if any)
3. Related information For : Yes / No.
 Caveat Matching
4. Vakalatnama File : Yes / No.
5. Certified copy of order : Yes / No.
 Judgement, if required, :
 Filed.
6. Affidavit / Verification : Yes / No.
 in order.
7. Form in proper : Yes / No.
8. Any other defects (to be named) : Yes / No.

CASE READY / DEFECTIVE

1/2/2000
 SIGNATURE OF THE
 FILING SECTION
Complaints & Affidavits
Section 17, High Court
Gauhati

SIGNATURE OF THE STAMP
 REPORTER.

THE GAUHATI HIGH COURT

THE HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR : TRIPURA
 MIZORAM AND ARUNACHAL PRADESH)

Category	No.	Year
1. (a) Case No. : <u>W.P.(C)</u>	1	<u>496</u> <small>199</small> <u>2000</u>
1. (b) Related Case No. :	1	<u>199</u>
1. (c) Related Information :		
1. (d) Jurisdictional Value Rs. _____	1. (e) Court Fee Rs. <u>58.88</u>	
1. (e) Provision of law under which the case filed _____		

DATE / MONTH / YEAR

1. (f) Date of Registration : 01/02/2000

★

2. (a) Case Category Code : 10063 ★2. (b) Subject Category Code : SPS ★2. (c) Bench Code : B3. State Name : A.P. 4. State Code AP4. Petitioner (s) : Sri Hage Muhi Tada5. Respondent (s) : Union of India 2686. Petitioner (s) : Mr. Amitava Roy (for Advo)
 Advocate (s) : Mr. M. Chanda
Mr. S. Dutta7. Respondent (s) : C.G. S.C.

★

8. Stage Code of the Case : 9. Court No. : 10. Caveat (if any) : Yes / No

Ush
2/1/2000

Signature with date :

★ Kindly use appropriate codes.

G.H.C. E.W. FUND

14

District-Popumpara

IN THE GAUHATI HIGH COURT AT GUWAHATI
(The High Court of Assam, Nagaland, Meghalaya, Manipur,
Tripura, Mizoram and Arunachal Pradesh)

(Civil Extra-ordinary Jurisdiction)

Writ Petition (Civil) No. 496 /2000

Category Code No. : 10060

Bench : B

Hage Mubi Tada

-vs-

Union of India & Ors.

I N D E X



Sl.No.	Annexure	Particulars	Page No.
1	-	Petition	1-14
2	-	Affidavit	15
3	1	Office Order dt. 30.12.96	16-18
4	2	Circular dt. 24.12.96	19
5	3	Letter dt. 14.2.1997	20-21
6	4	Order dt. 17.12.99	22-23
7	5	Hon'ble Court's Order dt. 3.12.98	24
8	6	Hon'ble Court's Order dt. 1.4.99	25
9	7	Hon'ble Court's Order dt. 1.4.99	26
10	8	Circular dt. 16.11.99	27-28
11	9	Letter dt. 15.11.99	29-30
12.		VfName (Petitioner) —	31
13.	Affidavits-in-App. (Reports 1&2)	—	33-44

Date : 01.02.2000

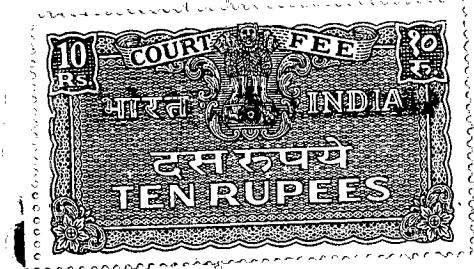
Filed by :

Swagat Datta
Advocate

District - Papumpare

Filed by:-
The Petitioner
Through:-
Swagat Datta
Advocate
01.02.2000

IN THE GAUHATI HIGH COURT AT GUWAHATI
(The High Court of Assam, Nagaland, Meghalaya, Manipur,
Tripura, Mizoram and Arunachal Pradesh).



CIVIL EXTRA-ORDINARY JURISDICTION)

WRIT PETITION (CIVIL) No. 496/2000

Category Code No. : CR ~~1606~~ 10060
Bench-B.

To

The Hon'ble Shri Brijesh Kumar, B.A., LL.B.,
the Chief Justice of the Gauhati High Court
and His Lordship's Companion Justices of the
said Hon'ble Court.



IN THE MATTER OF :

An application under Article 226
of the Constitution of India for
issue of a Writ in the nature of
Mandamus and/or any other appropri-
ate Writ, Order or Direction of
like nature.

-AND-

IN THE MATTER OF :

Challenge to the legality of the
threatened action of the Respondent
to repatriate the Petitioner to his
parent department without consider-
ing his case for permanent absorp-



Contd....

tion and the option exercised by him to be absorbed in the bifurcated cadre of A.G. (A&E) at Arunachal Pradesh.

-AND-

IN THE MATTER OF :

Permanent absorption of the Petitioner as Divisional Accountant in the organisation and administrative control of Accountant General (A&E), Meghalaya, Shillong.

-AND-

IN THE MATTER OF :

Enforcement of Petitioner's fundamental right under Article 14 and 16 of the Constitution of India.

-AND-

IN THE MATTER OF :

Hage Mubi Tada
Son of Shri Hage Mubi,
presently working as Divisional Accountant in the office of the Executive Engineer, Popumpoma R.W.D., AP, Department of R.W.D, Government of Arunachal Pradesh

....Petitioner....

Contd.....

Champak Singh
F.M.I.C.M.

- VERSUS -

1. The Union of India
(Through the Comptroller & Auditor
General of India, 10 Bahadur Shah Zafar
Marg, New Delhi-110002).
2. The Accountant General (A&E) etc.
Meghalaya, Shillong-793001
3. The State of Arunachal Pradesh,
through the Secretary, Department
of R.W.D., Government of Arunachal
Pradesh, Itanagar.
4. The Director of Accounts & Treasuries,
Government of Arunachal Pradesh,
Itanagar.
5. The Chief Engineer,
R.W.D., Government of Arunachal Pradesh,
Itanagar.
6. The Executive Engineer,
Popumpoma, R.W.D.,
Popumpoma
Arunachal Pradesh

..... Respondents

The Petitioner above named

MOST RESPECTFULLY SHEWETH :

1. That the Petitioner in the present petition is seeking his permanent absorption as Divisional Accountant

Contd.....

in the organisation and administrative control of Accountant General (A&E), Meghalaya, Shillong. Though this Petitioner has worked for nearly three years as Divisional Accountant in the organisation and administrative control of Accountant General (A&E) Meghalaya, Shillong, but he is not being permanently absorbed in the aforesaid capacity. Now the efforts are on to repatriate the Petitioner to his parent department of I & FC, Government of Arunachal Pradesh. What makes the likely repatriation of the Petitioner disturbing is the fact that though he is being repatriated to his parent department of I & FC, Government of Arunachal Pradesh, but his place is to be taken by the deputationist only. Hence present case is the case where one deputationist is replaced by another deputationist. Instead of permanently absorbing the Petitioner to the post presently being held by him, wherein he has worked for nearly three years by repatriating him to his parent department, the Respondents are only bringing a person on deputation to work in the place of Petitioner. It is also noteworthy that the Petitioner is competent to be permanently absorbed in the deputation post of Divisional Accountant. Moreover, though he worked on deputation but his appointment was against the permanent post in a substantive capacity and his such appointment was pursuant to a selection. It will be pertinent to mention here that option was called for to be absorbed in the bifurcated cadre of AG (A&E), Meghalaya, Shillong for Arunachal Pradesh and the Petitioner duly exercised his option.

Contd....

However, presently there is a move to repatriate him without considering his such option. Hence the present writ petition.

2. That the Petitioner was initially appointed in the I & FC, Department, of Government of Arunachal as Upper Division Clerk at I & FC Ziro Division, Eversince his entry to his service, he has been discharging his duties to the satisfaction of all concerned. Presently, he is on deputation to AG (A&E), Meghalaya and is posted at RWD, Popumpoma, Division, Department of RWD Government of Arunachal Pradesh. Thus although he is working under the administrative control of AG (A&E), Meghalaya, but practically, he has been working in the office of the State of Arunachal Pradesh.

3. That the Petitioner consequent on his selection for the post of Junior Grade Divisional Accountant in the cadre of Divisional Accountant under the administrative control of the Accountant General (A&E), Meghalaya was appointed as Divisional Accountant and posted in the office of the Executive Engineer, R.W.D. Popumpoma Division, Arunachal Pradesh.

Copy of the office order dated 30.12.96 is annexed as Annexure-1.

4. That though the aforesaid appointment of the Petitioner was on deputation for the period of one year, but the same was subsequently extended from time to time and the Petitioner is still continuing in the said post.

Contd.....

5. That when the Petitioner was working as Divisional Accountant in the department of R.W.D. as aforesaid, options were called for from the intending incumbents to be absorbed in the bifurcated cadre of AG (A&E) for Arunachal Pradesh. The Petitioner being interested to be absorbed in the bifurcated cadre, duly exercised his option vide letter dated 14.2.97.

Copies of the relevant documents in the above context viz. circular dated 24.12.96 and letter dated 3.2.97 alongwith the enclosures are annexed as Annexures-2 & 3 respectively.

6. That pursuant to exercise of such option, it has been the legitimate expectation of the Petitioner that he would be absorbed in the establishment of AG (A&E) for Arunachal Pradesh in due course. However, it is whispered in the office that before consideration of such absorption, he would be repatriated to his parent department. It will be pertinent to mention here that the Petitioner who was a UDC in his parent department came on deputation to a promotional post carrying higher scale of pay to the office of the AG (A&E), Shillong. Such expectation was also inview of the fact that the performance of the Petitioner as a Divisional Accountant has been well recognised by the authorities.

7. That the Petitioner states that consequent upon the revision of pay scale pursuant to the recommendation made by the 5th Central Pay Commission, the pay scale of the Petitioner has been revised and fixed in the scale

Contd...

One copy
14.2.97

2

of pay of Rs. 5000-8000/- with effect from 14.2.97.

Thus it will be seen that for all practical purposes he has been treated to be a regular staff in the establishment of AG (A&E) Meghalaya, etc. Shillong.

8. That the petitioner states that his legitimate expectation for permanent absorption has been shattered due to the arbitrary action of the respondents in issuing the impugned order dated 17.12.99 whereby the petitioner has been repatriated to his parent department i.e. Executive under the ~~Chief~~ Engineer, ~~Chief~~ Popumpoma, RWD, Arunachal Pradesh with effect from 13.2.2000. However, the impugned order has not been given effect to till date and consequently the petitioner has not been released. But the petitioner reasonably apprehends that he may at any time be released by the respondents in frustration of his legitimate expectation of permanently absorption.

A copy of the said order dated 17.12.99 is annexed herewith as Annexure-4.

9. That it is pertinent to mention here that on an earlier occasion, there were other similarly situated colleagues of the Petitioner who being aggrieved by the order of repatriation assailed the same before this Hon'ble Court and this Hon'ble Court was pleased to protect their interest by way of appropriate interim order. In this connection, mention may be made of the case of one Shri R. Prathapan, Shri Bidhu Bhusan De and Shri M.V.K.Nair, Divisional Accountants under the establishment of AG (A&E), Meghalaya who being aggrieved by such move of repatriation without considering his case

Contd....

for absorption approached this Hon'ble Court by way of filing Civil Rule No. 6037/98, No. 1598/99, and No. 1599/99. This Hon'ble Court by its order dated 3.12.98 and 1.4.99 protected the interest of the Petitioners in those cases by issuing a direction to allow them to continue in their posts of Divisional Accountant. Now said Shri Prathapan, Sri Bidhu Bhushan De and Shri N.V.K.Nair are continuing in the post of Divisional Accountant under the establishment of AG (A&E) Meghalaya etc. Shillong at Arunachal Pradesh. The Petitioner in the present case is similarly situated like that of the Petitioners in the said Civil Rules.

Copies of order passed by the Hon'ble High Court referred to above are annexed as Annexures-5, 6, and 7 respectively.

10. That the Petitioner is aggrieved because instead of absorbing him permanently as Divisional Accountant in the office of the Accountant General (A&E), Meghalaya, Shillong, he is being replaced by another deputationist. The Petitioner has worked as Divisional Accountant for nearly three years. His appointment as Divisional Accountant was against a permanent post and there is no reason as to why he cannot be absorbed in the said capacity more particularly when he has already exercised his option for absorption. Instances are at galore in the establishment of AG (A&E) of absorption of deputationists. In this connection, it is noteworthy that the

Contd....

Petitioner's appointment as Divisional Accountant was made after carrying out selection in accordance with law. Since the Petitioner was duly qualified and he was selected for such appointment, he was accordingly sent on deputation as Divisional Accountant.

11. That as stated above, the Department is seriously considering to bring on deputation another person in place of the Petitioner to work as Divisional Accountant. Such a move on the part of the administration is wholly unacceptable inasmuch as the Petitioner is not only duly qualified but he has also worked as Divisional Accountant for a long time. In view of the fact that the Petitioner has a considerable experience to work as Divisional Accountant, his replacement by another person who will be brought on deputation is not only arbitrary but also unreasonable. It will be pertinent to mention here that although normal period of deputation is three years, but the same is extendable upto five years. Thus if the post presently being held by the Petitioner is filled up by a deputationist only, there is no earthly reason as to why the Petitioner cannot be continued upto the maximum permission period of five years, even leaving aside the fact that he has already exercised his option for permanent absorption.

12. That an employer has to be model employer more so when such an employer is the State itself. It is unjust to throw out a person who has rendered about three years of service in the same cadre especially when such a

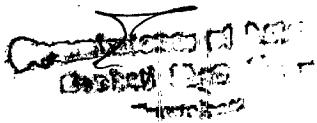
Contd.....

service was rendered on the basis of a thorough process of selection pursuant to which the person was found fit for an appointment as Divisional Accountant and he rendered his services in the said capacity for nearly three years.

13. That the Petitioner states that similar cases of sending back the deputationists to Arunachal Pradesh from CBI came up for consideration before this Hon'ble Court and this Hon'ble Court in consideration of the fact that option has already been exercised for permanent absorption in the CBI, protected the interests of the Petitioner therein by passing appropriate interim order. In this connection, mention may be made of W.P. (C) No. 367/99 (Krishna Mangal Das Vs. UOI & Ors), W.P. (C) No. 877/99 (Ajit Kumar Deb Vs. UOI & Ors.) W.P. (C) No. 1196/99 (Dambaru Dutta Vs. UOI & Ors.). In all these cases, the State of Arunachal Pradesh do not have any objection towards absorption of the Petitioner therein in the CBI. However, its only objection was in respect of the delay towards such absorption. Same is the case here also inasmuch as the Government of Arunachal Pradesh cannot have any objection if the Petitioner is permanently absorbed in the establishment of AG (A&E), Meghalaya and/or in the bifurcated establishment of AG (A&E) for Arunachal Pradesh. The reason is obvious inasmuch as by such absorption, posts will fall vacant by which others will be benefited.

The Petitioner is not in possession of the copies of the orders passed in the above writ petitions. However, he craves leave of the Hon'ble Court to produce the same at the time of hearing of this Petition.

Contd.....


Dated 1/2/99

14. That there is a proposal from the Govt. of Arunachal Pradesh to take over the cadre of Divisional Accountant from the Administrative control of A.G. (A&E), Meghalaya etc. Shillong. The Govt. of Arunachal Pradesh had already issued circular dated 16.11.99 to all the Executive Engineers, within the State of Arunachal Pradesh, calling for, some information. As the move of taking of cadre of Divisional Accountant from the Administrative control of A.G. (A&E) Meghalaya etc. is in a final stage, Government of Arunachal Pradesh has requested the A.G. (A&E) Meghalaya, Shillong vide letter dated 15.11.99, to extend the period of deputation of the serving deputationists for a further period of two years.

Thus, it is clear from the above fact that A.G. (A&E) Meghalaya etc. Shillong has no right to repatriate the Petitioner. Rather A.G. (A&E), Meghalaya etc. Shillong should issue order in favour of the Petitioner, absorbing the petitioner in the cadre of Divisional Accountant, in the light of the option exercised by the petitioner.

Copies of the letter dated 15.11.99 and 16.11.99 are annexed as Annexures-8 & 9 respectively.

15. That the petitioner states that he has gathered information that he is being replaced by another deputationist. It is stated that the instant case is not one of his replacement by any regular incumbent of the office of the AG (A&E), Meghalaya, etc. Shillong. On the

Contd....

other hand, the bifurcation towards creation of a new cadre of AG(A&E) for Arunachal Pradesh is on the offing and the necessary infrastructure facilities have already been arranged. Thus, if in the meantime, the petitioner is repatriated to his parent department without considering his case for permanent absorption, it would seriously tell upon his service career. It is further stated that the entire action of the respondents, in repatriating the Petitioner to his parent department, in the facts and circumstances of the case is highly unreasonable and arbitrary. The impugned order of repatriation suffers from arbitrary exercise of power, non-application of mind and is *prima facie* illegal. It would be therefore, in the interest of justice that this Hon'ble Court may be pleased to set aside the impugned order of repatriation dated 17.12.1999.

16. That in this petition the Petitioner has made out a *prima facie* case of arbitrariness on the part of the Respondents. Petitioner has a strong case for being permanently absorbed as Divisional Accountant either in his present capacity as Divisional Accountant in the office of the Executive Engineer, Bopumpoma RWD Division, Department of RWD, Arunachal Pradesh or as Divisional Accountant in any of the office of the Executive Engineer, in Arunachal Pradesh. An interim direction by this Hon'ble Court that pending disposal of this petition the Petitioner may not be disturbed from his present post of Divisional Accountant in the office of the Executive Engineer, RWD Popumpoma Division, Department of R.W.D. would not

Contd...

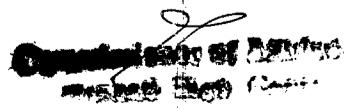
adversely affect the interest of the Respondents and they would ~~not~~ be prejudiced in any way, whereas on the other hand, if such an interim direction is not given in favour of the Petitioner, the writ petition itself would be rendered infurctuous. Hence the balance of convenience is in the favour of the Petition towards passing such an interim order.

17. That the Petitioner has no other appropriate alternative remedy than the one sought for herein and the reliefs if granted by this Hon'ble Court would be just, adequate, proper and effective.

18. That the Petitioner demanded justice but the same was denied to him. Hence the Petitioner filed this petition bonafide and for securing the ends of justice.

In the premises aforesaid, it is most respectfully prayed Your Lordships may be pleased to admit this petition, call for the records of the case, issue Rule calling upon the Respondents to show cause as to why a writ in the nature of Mandamus and/or Certiorari and/or any other appropriate Writ, Order or Direction should not be issued setting aside and quashing the proposed action of the Respondents to repatriate the Petitioner to his parent department and as to why directions shall not be issued to the Respondents to permanently absorb the petitioner as

Contd....



Divisional Accountant in the organisation and administrative control of the Accountant General (A&E), Meghalaya and/or in the bifurcated cadre of AG (A&E) for Arunachal Pradesh and upon hearing the parties on the cause or causes that may be shown and on perusal of the records, be pleased to make the Rule absolute and/or pass such other or further order/orders as may be deemed fit and proper.

-AND-

Pending disposal of the Rule, be pleased to direct the Respondents not to release the Petitioner from his present post of Divisional Accountant in the office of the Executive Engineer, RWD, Popumpoma, Department of RWD, Government of Arunachal Pradesh and to allow him to continue as such till disposal of the Rule.

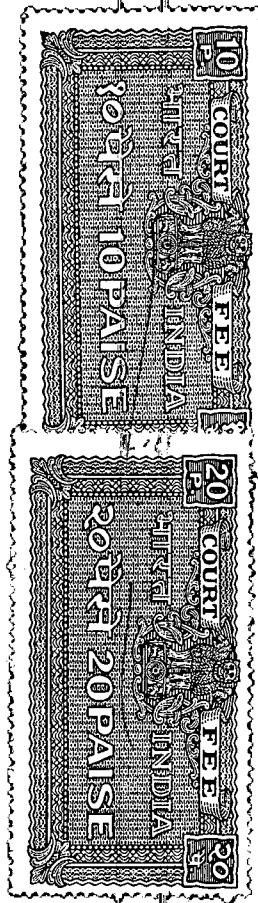
And for this, your petitioner as in duty bound, shall ever pray.

....Affidavit





A F F I D A V I T



I, Hage Mubi Tada, aged about 29 years, son of Shri Hage Mubi, presently working as Divisional Accountant in the office of the Executive Engineer, Popumpoma RWD Division, Department of RWD, Government of Arunachal Pradesh, do hereby solemnly affirm and declare as follows:

1. That I am the petitioner in the instant petition, conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the statements made in this affidavit and in the accompanying petition in paragraphs 1, 2, 4, 6, 7, 10, 11 and 13 are true to my knowledge; those made in paragraphs 3, 5, 8, 9 and 14 being matters of records are true to my information derived therefrom and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the 61st day of ^{February} January, 2000 at Guwahati.

Identified by me :

Sri Vikash Sahoo

Advocate's Clerk

1/2/2000

SHRI HAGE MUBI TADA

Deponent

1 SL. Feb 1/2000
V. Sahoo,
A/C
1/2/2000
Sahoo
Sahoo

Annexure-1

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA
ARUNA~~A~~HAL PRADESH AND MIZORAM SHILLONG.

EO No. DA Cell/2000

Dated : 30.12.96

Consequent on his selection for the post of Divisional Accountant (on deputation basis) in the pay scale of Rs.1400-40-1600-50-2300-60-2600/- in the combined cadre of Divisional Accountant under the administrative control of the Office of the Accountant General (A&E), Meghalaya etc. Shillong, Shri Hage Mubi Tada at present working in the office of the Irrigation & Flood Control Sub Divn, Raga is posted on deputation as Divisional Account in the office of the Executive Engineer, Basar I & FC Division, Basar, Arunachal Pradesh.

2. Shri Hage Muni Tada should join in the aforesaid post of Divisional Account on deputation within 15 days from the date of issue of this order, failing which his posting on deputation is liable to be cancelled without any further communication and the position may be offered to some other eligible and selected candidate. No representation for a change of the place of posting will be entertained under any circumstances whatsoever.

3. The period of deputation of Shri Hage Mubi Tada will be for a period of 1(one) year at the initial stage, from the date of joining in the office of the Executive Engineer, Basar I & FC Divn., Basar, A.P. However, the period of deputation may be extended upto 3 years. But in no case, the period of deputation will be extended beyond 3 years.

4. The pay and deputation (duty) allowances in respect of Shri Hage Mubi Tada will be governed by the Government of India, Ministry of Finance, Public Grievances and Pension (Dept. of Personnel and Training) letter No. 2/12/87-Estt (Pay.II) dtd. 29.4.1988.

Contd....

and as amended and modified from time to time. While on deputation Shri Hage Mubi Tada may elect to draw either the pay in the scale of pay of the deputation post or his basic pay in the parent cadre plus personal pay, if any, plus deputation (duty) allowance, Shri Hage Mubi Tada on deputation should exercise option in this regard within a period of 1 (one) month from the date of joining the assignment (i.e. the aforesaid post of deputation). The option once exercised by Shri Hage Mubi Tada shall be treated as final and cannot be altered/changed later under any circumstances whatsoever.

5. The Dearness Allowance, CCA Children Education Allowance, D.A., L.T.C. Pension, etc. will be governed by the Govt. of India, Ministry of Finance OM No. F1 (6)E-IV(A)/62 dt. 7.12.1962 (Incorporated as Annexure 31 of Choudhury's C.S.R. Volume IV (13th Edition) and as amended and modified from time to time.

6. Shri Hage Mubi Tada on deputation will be liable to be transferred to any place within the State of Arunachal Pradesh, Manipur and Tripura, in the combined cadre of Divisional Accountants under the Administrative control of the Accountant General (A&E) Meghalaya etc. Shillong.

7. Prior concurrence of this office must be obtained by the Divisional Officer before Shri Hage Mubi Tada (on deputation) is entrusted additional charges appointed or transferred to a post/ station other than cited in this Establishment Order.

Sd/-

Sr. Deputy Accountant General

Memo No. DA Cell/2-49/94-95/2447-2453

Dated 27.1.97

Copy forwarded for information and necessary action to :

1. The Accountant General (A&E), Manipur, Imphal.
2. The Accountant General (A&E), Tripura, Agartala.
3. The Chief Engineer,

He is requested to release Shri immediately with the direction to report for duty to his place of posting on deputation under intimation to this office.

REGISTERED

The Engineer in charge, Irrigation & Flood Control Sub Divn. Raga, AP. He is requested to release immediately Shri Hage Mubi Tada with the direction to report for duty to his place of posting on deputation under intimation to this office.

Sd/- Illegible
Sr. Accounts Officer

Annexure-2

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC.
SHILLONG

Circular No. DA Cell/2-1/96-97/178 Dt. 24.12.96

Separation of the joint cadre of Divisional Accountant/DAO's among the State Accountant General (A&E) Manipur, Tripura and Meghalaya etc. (for A.P.) has been under consideration of this Office in consultation with the respective State A.G. To enable this office to assess the availability of qualified/unqualified D.A., D.A.O's (Gr-I & II) for each of the States and the decide further course of action in the matter all Divisional Accountants (both qualified and unqualified) and Divisional Accounts Officer, Gr-I&II are requested to send their option (enclosed) so as to reach the office on or before 15.2.97-

Final decision on the exercised options will however, be taken considering the following conditions :

1. Transfer of the officers will be considered according to their options and seniority subject to the availability of vacancies in the State cadre.
2. Option once exercised is final and cannot be revoked.
3. The entire process of separation of cadre will be conducted in a phased manner.

Sd/- Illegible
Sr. Deputy Accountant General (A&E)

Annexure-3

To

The Accountant General (A&E), (DA Cell),
Meghalaya etc.
Shillong.

Subject : Option for separation of Cadre,

Reference : Your Circular No. DA-Cell/2-1/96-97/178
dated 24.12.96.

Sir,

With reference to the above circular I am
exercising my option for separation of Cadre under
the Accountant General (A&E) Meghalaya etc. (for Arunachal
Pradesh).

Necessary Annexure to the circular is enclosed
for kind consideration and acceptance.

Yours faithfully,

Enclo : One option

Sd/-

(SHRI HAGE MOBI TADA)
DIVISIONAL ACCOUNTANT
R.W.D. POMA DIVISION
ITANAGAR

FORM OF OPTION

I, Shri Hage Mobi TADA son of Shri Hage Mobi now working as Divisional Accountant in the Office of the Executive Engineer, RWD, Poma Division, Itanagar, Arunachal Pradesh, in the State of Arunachal Pradesh, do hereby opt for serving under the Administrative control of Accountant General (A&E), Meghalaya etc. in the cadre of Accountant General (A&E), Meghalaya etc. in the cadre of Divisional Accountant in the State of Arunachal Pradesh.

I also undertake that the terms and condition as imposed from time to time by the Accountant General (A&E), Meghalaya etc. Shillong under whom the Administrative Control my service is placed will be applicable to me.

The option exercised herein is final and will not be modified at any subsequent date.

Signature

(Shri Hage Mobi Tada)
14.2.97 D.A.
R.W.D. Poma Division
Itanagar

Annexure-4

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC.
SHILLONG.

No. DA Cell/166

Date 17.12.99

On expiry of the period of deputation to the post of Divisional Accountant under the Administrative control of the Accountant General (A&E) Meghalaya etc., Shillong Shri Hage Mubi Tada at present posted in the office of the Executive Engineer, Popumpoma R.W.D. AP is repatriated to his parent Department i.e. Chief Engineer w.e.f. 13.2.2000 AN.

On being relieved of his duties on or before 13.12.2000 from the office of the Executive Engineer, Popumpoma RWD AP, he is to report for further duties to the Chief Engineer, I & FC Deptt. Itanagar.

As required under para 394 of the Comptroller and Auditor General's M.S.O (Admn) Vol.I reproduced in Appendix-I of the C.P.W.A. Code, 2nd Edition 1964 the relieved official should prepare a memorandum reviewing official should examine and forward promptly with his remarks to the Accountant General (A&E) Meghalaya etc. Shillong through the Divisional Officer, who will record such observations thereon as he may consider necessary. The memorandum is required in addition to the handing over memo of his charges to relieving Officer.

Authority : Sr. DAG (Admn) order dt. 5.11.99 at P 49N in the file No. DA Cell/10-1/93-94/98-99/Vol.V

Sd/-

Sr. Deputy Accountant General
(Admn.)

Contd

Annexure-4 (Contd.)

Memo No. DA Cell/10-1/93-94/99-2000/1683-1688

Dated

Copy forwarded for information and necessary action to :

1. The Chief Engineer, I & FC Deptt, Itanagar. He is requested to arrange for posting of Shri Hage Mubi Tada Divisional Accountant on deputation on his repatriation to his parent department. The concerned Executive Engineer has been asked to release Shri Hage Mubi Tada on or before 13.2.2000 A.N.
2. The Executive Engineer Popumpoma R.W.D., Popumpoma Arunachal Pradesh. He is requested to release Shri Hage Mubi Tada of his Division on or before 13.2.2000 as his term of deputation expires. He is also requested to instruct Shri Hage Mubi Tada to report to his parent Department i.e. Office of the Chief Engineer, I&FC Deptt., Itanagar, on his release from your department. It may be noted that no further extension of period of deputation will be granted to Shri Hage Mubi Tada under any circumstances to avoid any complicity.
3. The Executive Engineer, Rural Works Mechanical Division, Itanagar. He is requested to direct Smt. Margarette Sumer, Sr. DAO of his Division to look after the work of the Divisional Accountant of the office of the Executive Engineer, Popumpoma RWD, Popumpoma AP, in addition to his normal duties with effect from 13.2.2000 until further order.
4. ~~Six~~ Mage Sri Hage Mubi Tada, Divisional Accountant on deputation O/o the Executive Engineer, ~~Exxx~~ Popumpoma RWD, Popumpoma, Arunachal Pradesh. He is hereby asked to report to his parent department i.e. office of the Chief Engineer, I & FC Deptt. Itanagar.
5. Personal File of Shri ~~Xxx~~ Hage Mubi Tada.
6. Personal File of Smt. Margarette Sumer, Sr. DAO.
7. S.C. File. 8. E.O. File.

Sd/-

Sr. Accounts Officer

Annexure-5

IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR
TRIPURA : MIZORAM & ARUNACHAL PRADESH).

CIVIL RULE NO. 6037/98

R.Prathapan - Petitioner

-Vs-

State of Arunachal Pradesh - Respondents
& Ors.

P R E S E N T

THE HON'BLE JUSTICE SMTI M.SHARMA

For the Petitioner : Mr. B.K.Sharma
Mr. P.K.Tiwari

For the Respondents : G.A., Arunachal Pradesh

O R D E R

3.12.98

Heard Mr. B.K.Sarma, counsel for the petitioner
and Mrs. N.Saikia, GA, AP

Let the records be called for.

Let a rule issue calling upon the respondents
to show cause as to why writ should not be issued, as
preayed for; and/or why such further or other orders
should not be passed as to this Court may deem fit and
proper.

Rule is returnable by eight weeks.

Govt. Advocate acceptes notice of respondents
1,25 and 6. Petitioner shall take step on the other
respondents by regd. post.

Till the returnable date petitioner shall not be
released from the present post of Divisional Accountant
in the office of the Executive Engineer, Ziro Civil
Division, Department of Power, District Lower Subansiri,
Arunachal Pradesh.

Sd/- M. SHARMA
Judge

Annexure-6

IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR
TRIPURA : MIZORAM AND ARUNACHAL PRADESH)

WRIT PETITION (CIVIL) No. 1598/99

BIBHU BHUSAN DE - Petitioner

-versus-

THE STATE OF ARUNACHAL - Respondents
PRADESH & ORS.

P R E S E N T

THE HON'BLE MR. JUSTICE A K PATNAIK

For the Petitioner : Mr. B.K.Sarma & Mr. U.K.
Nair, Advs.
For the Respondents : G.A., A.P.
Date of Order : 01.04.99

O R D E R

Heard Mr. B.K.Sarma, learned counsel for the petitioner and Mr. N.Sinha, GA, AP.

Let a notice of motion issue calling upon the respondents to show cause as to why a Rule should not be issued, as prayed for; or why such further or other order should not be ~~xxxxx~~ passed, as to this Court may seem fit and proper. Notice is made returnable by one month.

Mr. N.Sinha, GA, AP accepts notice on behalf of the respondent Nos. 1,2 and 4. The petitioner will take steps for service of notice on the other respondents by registered post with A/D by 5.4.99.

In the meanwhile, the petitioner will not be released from his present post of Divisional Accountant in the office of the Executive Engineer, Hayuliang Civil Division, Department of Power, Arunachal Pradesh.

Sd/- AK PATNAIK
Judge

Annexure-7

IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR
TRIPURA : MIZORAM AND ARUNACHAL PRADESH)

WRIT PETITION (CIVIL) NO. 1599/99

N.K. KARTIKEYAN NAIR : Petitioner

-versus-

THE STATE OF ARUNACHAL : Respondents
PRADESH & ORS.

P R E S E N T

THE HON'BLE MR. JUSTICE A K PATNAIK

For the Petitioner : Mr. B.K. Sharma & Mr. U.K. Nair
Advs.
For the Respondent : GA, AP
Date of Order : 01.04.99

O R D E R

Heard Mr. BK Sarma, learned counsel for the petitioner and Mr. N. Sinha, GA, AP.

Let a notice of motion issue calling upon the respondents to show cause as to why a Rule should not be issued, as prayed for; or why such further or other order should not be passed, as to this Court may seem fit and proper. Notice is made returnable by one month.

Mr. N. Sinha, GA, AP accepts notice on behalf of the respondent Nos. 1, 2 and 4. The petitioner will take steps for service of notice on the other respondents by registered post with A/D by 5.4.99.

In the meanwhile, the petitioner will not be released from his present post of Divisional Accountant in the office of the Executive Engineer, Kalaktang PWD Division, Government of Arunachal Pradesh.

Sd/- AK PATNAIK
Judge

MOST URGENT

Annexure-8

GOVT. OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS & TREASURIES
NAHARLAGUN

NO. DA/TRY/15/99 Dated Naharlagun the 15th Nov'99

To

All Executive Engineer
PWD/Power/PHED/IFCD/RWD/Civil Power

Sub : Divisional Accountant/Divisional Accounts Officer
- regarding.

Sir,

I would like to inform you that the Govt. of Arunachal Pradesh desire to take over the cadre of Divisional Accountant and Divisional Accounts Officer from the AG(A&E) Arunachal Shillong and to encadre these posts to the Finance and Accounts Service. You are therefore, requested to furnish the following informations with regard to creation and appointment to the post of DA/DAO in your division since the pay and allowances of DAS/DAOs are drawn by your division.

1. Name of the Division :
Mailing Address and phone No./
Fax No.
2. Date of opening of the Division :
3. Whether the division is permanent or temporary :
4. Sanction order No. and date of creation of the post and scale of pay

4(a) If the post is upgraded to DAO-II:
DAO-I/SG and brought under Central cadre by the AG, sanction order No, date with scale of pay and the address of the issuing authority may please be quoted.

(A copy of the sanction order if available with regard to upgradation of post may please be ~~exacted~~ furnished).

Contd....

Annexure-8 (Contd.)

5. Name and designation of the :
incumbent holding the post
(DAO/DA) and scale of pay

5 (a) Date of joining to the post :

5 (b) Whether regular or on deputation :

6. Whether the post is under Non-
Plan/Plan/Temporary or Permanent
etc. may please be furnished with
their budget head of account.

An early reply on the matter is
requested enabling the undersigned to furnish the
required information as above to the Govt. within 1st
week of December 1999.

Please treat this letter as urgent and confirm action
within 5th December 1999.

Yours faithfully,

Sd/-

(C.M. Mongmaw)
Joint Director of Accounts
Directorate of Accounts and Treasuries
Govt. of Arunachal Pradesh
Naharlagun

Copy to :

1. The Chief Engineer PHE/RWD/IFCD/PWD (Zone-I), (Zone-II),
Itanagar and the Chief Engineer Power Department,
Naharlagun for information. They are requested to
furnish the required information as above for the
working divisions under their jurisdiction on
priority basis in order to formulate the modalities
to take over these posts from the AG (A&E), Shillong
and their encadrement to SFAS of the State of
Arunachal Pradesh.

Sd/-

(C.M. Mongmaw)

Joint Director of Accounts
Directorate of Accounts and Treasuries
Govt. of Arunachal Pradesh
Naharlagun

Annexure-9

GOVT. OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS & TREASURIES : NAHARLAGUN

(THROUGH FAX/SPEED POST)

No DA/TRY/15/99 Dated Naharlagun the 15th Nov'99

To

The Accountant General (A&E)
Meghalaya, Arunachal Pradesh etc.
Shillong

Sub : Recruitment/posting of regular Divisional Accountants
Ref : Your letter No. DA/Cell/2-46/92-93/1241 dtd. 4.10.99
& this office letter No. DA/29/85/(Part)/6304
dtd. 8.9.99

Sir,

The issue of recruitment and posting of Divisional Accountants to 38 public works divisions of this state which are presently manned by deputationists were under active consideration of the State Government. The Govt. of A.P. has observed that prior to this correspondence under reference the State Govt. as well as this Directorate were never consulted while recruiting and posting of DAOs/DAs, though these posts were borned in the establishment of Executive Engineers and paid from the state exchquer. It has also been observed that prior to declaration of the state-hood (20.2.87), the cadres of the DAOs/DAs were enjoying pay scales without anomaly with the comparable status of Accountant/Assistant/Superintendent in the state Govt., working either in the state Govt., working either in the Directorate of Accounts & treasuries as well as in other Directorates or in the District establishment. The Directorate of Accounts and Treasuries now express concern on the pay scales presently enjoying by the cadres of DAOs/DAs which were enhanced without having approval of the State Govt. of A.P. The higher pay scales presently enjoying by the cadre of DAOs/DAs has been posing a problem for granting huge amount in the form of pay and allowances during the proposed training period of 38 divisional Accountants.

The Govt of Arunachal Pradesh is of the view that recruitment and posting of the DAO/DAs for 38 working Divisions of PWD may not be done at this stage, since final decision of the Govt. is still awaited. The serving Divisional Accountants in the works Deptts on deputation basis may be allowed extension for a further period of two years from the date of expiry of their present respective tenure in the interest of public service. This will provide succour to the poor financial position of the state prevailing at the present time. This arrangement is proposed till view of the State Govt. in final shape could be put forward to your esteem office.

Yours faithfully,

Sd/-

(C.M. Mongmaw)

Joint Director of Accounts
Directorate of Accounts & Treasuries
Govt. of Arunachal Pradesh
Fax No. 0360 244281

Contd....

Annexure-9 (Contd.)

Copy to :

1. P.S. to the Hon'ble Chief Minister, Arunachal Pradesh, Itanagar for information of the Hon'ble Chief Minister.
2. The P.S. to the Commissioner(Finance) Govt. of A.P. Itanagar for information.
3. The PS to the Commissioner PWD/RWD/PHED/IFCD/Power for information.
4. The Accountant General (Audit), Arunachal, Meghalaya etc. Shillong for favour of information.
5. The Chief Engineer PWD(EZ/WZ)/RWD/PHED/IFCD/Power for information please. They are requested to give continuation to the serving DAs who are on deputation, for a further period of 2 years on expiry of their present term of deputation & meanwhile they may please direct the Executive Engineer concerned not to accept joining report of new appointee(DA) without consulting the State/Govt/Directorate of Accounts and Treasuries, Naharlegun.
6. The Chief Accounts Officer PWD(EZ/WZ)/RWD/PHED/IFCD/Power for information.
7. Office copy.

(C.M MONGMAW)

Joint Director of Accounts
Directorate of Accounts & Treasuries
Govt. of Arunachal Pradesh
Naharlogun



B. N. Choudhury
Addl. C.G.S.C.
GAUHATI HIGH COURT
File No.: 540108 (O)

District: Papumpare

IN THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,
TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

W.P.(C) No. 496 OF 2000

To:

The Hon'ble Shri Brijesh Kumar, B.A., LL. B., the Chief Justice of the Hon'ble Gauhati High Court and his other Lordships' companion Justices of the said Hon'ble Court.

IN THE MATTER OF :

Shri Hage Mubi Tada

PETITIONER

-versus-

The Union of India & Ors.

RESPONDENTS

-AND-

IN THE MATTER OF :

An affidavit-in-opposition on behalf of Respondents
No. 1 and 2.

AFFIDAVIT -IN -OPPOSITION

I, Shri S. A. BATHUE, son of Shri W. B. BATHUE, aged about 37 years, presently working as Senior Deputy Accountant General (Admn.), with Respondent No.2 do hereby solemnly affirm and declare as hereunder that having

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gone through the facts and circumstances, I am in a position to depose about the same and save and except what has been stated therein, all else can be taken as denied.

2. That the averments made in paragraph 1 of the writ are denied except to the extent supported by Record.

That it is most respectfully submitted that the subject matter before this Hon'ble Court falls under the provisions of the Central Administrative Tribunals Act, 1985 and hence the Petitioner having approached this Hon'ble Court prematurely, has no lis to move the present petition.

That the Respondents humbly state that the Petitioner, a regular employee of the Government of Arunachal Pradesh, was posted on deputation as Divisional Accountant to posts under the administrative control of Respondent No.2 for a specified period only. In his appointment letter dated 30.12.1996 (Annexure 1 to the Writ Petition) wherein it was clearly mentioned that while on deputation the Petitioner's service conditions would be governed by the orders set forth in the Government of India's Office Memorandum No.2/12/87-Est.(Pay II) dated 29.04.1988 as referred to in Annexure 1 abovesaid. The Petitioner being only on Deputation has no claim for permanent absorption to posts under the administrative control of Respondent No.2.

The Hon'ble Apex Court while laying down the law in Ratilal B Soni reported in AIR 1990 SC 1132 (1991) 15ATC(85) and State of Punjab vs. Inder Singh (1997) 8 SCC 372 : 1998 SCC (L&S) 34 held that

“ a person on deputation can be reverted to his parent Department at any time and does not get any right to be absorbed in the deputation post.”

That as per the Recruitment Rules, 1988 of Divisional Accountants (Indian Audit & Accounts Department) which came in force w.e.f. 24.09.1988, the

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Petitioner does not have any right of claim to be absorbed against the post to which he is appointed on deputation as per Rule 6, Schedule 11 of the said Rules of 1988.

Further the Petitioner was reverted back to his parent Department in the Government of Arunachal Pradesh, as his full tenure of deputation of three years vide letter dated 30.12.1996 had expired and hence the "order of repatriation is not violative of Article 14 of the Constitution" as has been held by the Hon'ble Apex Court in State of M.P. vs. Ashok Deshmukh (AIR 1988 SC 1240).

The Petitioner's claim that he had exercised an option for absorption is false, misleading and hence denied. That no option for absorption was called for from any Divisional Accountant on deputation. That this call of options was circulated from the office of Respondent No.2 vide Circular No.DA Cell/ 2-1/ 96-97 / 198 dated 24.12.1996 (annexed as Annexure 2 to Writ Petition) was before the Petitioner was even being considered for appointment on deputation and hence not applicable to him.

That therefore the order appointing the Petitioner on deputation as a Divisional Accountant was issued from the office of Respondent No.2 only on 30.12.1996 (Annexure 1 to the Writ Petition) and was under different terms and conditions as applicable. That whereby in the said order the only option given to the Petitioner was an exercise of option regarding the fixation of his pay in the deputation post vide paragraph 4 of Annexure 1 to the Writ Petition and not for exercise of option for absorption as averred.

3. That, the averments made in paragraphs 2, 3 & 4 of the Writ Petition, being misleading misconceived and contrary to the record are hence denied in toto.

That the Respondents humbly state that the Petitioner was appointed on deputation to the cadre of Divisional Accountants administered by Respondent No.2 under the normal deputation terms and the rest is a matter of records.

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The Respondent would rely on the record at time of hearing if necessary.

4. That the averments made in paragraphs 5 & 6 of the Writ Petition being concocted, misconceived and misleading are hence denied.

That the Respondents most humbly submit that the Petitioner is not entitled for absorption as per existing rules in vogue as stated specifically herein before and above. That further the claim of the Petitioner that the circular issued on 24.12.1996 abovesaid calling for his option for absorption in the bifurcated cadres was meant for him is not correct as averred by him as the option was then to be exercised only by the qualified/ unqualified Divisional Accountant and Divisional Accounts Officers (Grade I & II) who were employees of Respondent 2. That further as a matter of fact no option was called for from any Divisional Accountant on deputation. That as the Petitioner was a Divisional Accountant on deputation from the government of Arunachal Pradesh there was no question of exercise of the option by him, under the terms of the Recruitment Rules.

That further Respondent humbly state that at no stage whatsoever and as detailed herein before and above, was the absorption of the Petitioner ever considered by the Respondents.

5. That the averments made in paragraph 7 being non est in law and misconceived are hence denied. That the Respondent humbly submit before the Hon'ble Court that the Petitioner who was on deputation was allowed to opt for the revised scale of pay of Rs. 5000-8000/- p.m. in the Deputation Post because of revision of pay scales in the Government of India based on the recommendations of the Fifth Central Pay Commission and in terms of paragraph 4 of the order cited herein aforesaid and placed at Annexure 1 to the Writ Petition. That the pay of the Petitioner was therefore accordingly fixed in the revised scale of pay. That the fact that the Petitioner's pay was re-fixed, does

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not allow him to claim that he is a regular employee of the Government of India as his parent Department is in the Government of Arunachal Pradesh. Further vide this fixation of the Petitioner's pay in the revised pay scales of the Government of India, the initial terms of deputation contained in Annexure-1 to the Writ Petition had not been altered in any way and the Petitioner continued to remain an employee of the Government of Arunachal Pradesh

6. That it is most humbly reiterated that the Petitioner by misleading this Hon'ble Court is attempting a back door entry into Central Government Service discarding all norms and rules and regulations related to appointment to and under Respondent No.2.

That the Recruitment Rules and norms as applicable to these posts under the answering Respondents being formal and laid down, can in no way be substituted, whereby a deputationist by attempting to misuse the due process of law and by misleading this Hon'ble Court to gain back door abovesaid. That it would not be out of place to mention that even the criteria of age requirement for fresh recruitment and appointment to answering Respondents service has been given a go by, as it is most respectfully submitted that if the present deputationist is absorbed in the service of answering Respondents, he would block the appointment of those to be regularly appointed on eligibility criteria under the applicable Recruitment Rules.

7. That the averments made in paragraph 8 of the Writ Petition is denied as the Respondent humbly submit that as per Recruitment Rules which came in force w.e.f. 24.09.1988, the period of deputation cannot be extended beyond the period of three years. That in the appointment order (Annexure 1 to the Writ Petition) issued to the Petitioner on 30.12.96 in paragraph 3 it was clearly mentioned that "in no case the period of deputation will be extended beyond three years". As the Petitioner was due to complete

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his three years period of deputation on 13.02.2000 the order repatriating him to his parent Department was issued vide No. DA Cell/157 dated 17.12.1999 (Annexure 4 to the Writ Petition), by the Respondent No.2 requesting the Executive Engineer to release the Petitioner on or before 13.02.2000 to allow the Petitioner to join back in his parent Department in the Government of Arunachal Pradesh from where he proceeded on deputation to his present post.

That the Petitioner's expectation of permanent absorption in the cadre of Divisional Accountants does not arise as he is on deputation. That the Petitioner had clearly understood that he could make no claim for permanent absorption or that his deputation term would not be extended beyond three years as this was clearly mentioned in paragraph 3 of his appointment letter Annexure 1 to the Writ Petition.

8. That the averments made in Para 9 being misleading and misuse of the due process of law as applicable to this Hon'ble Court and is hence denied.

That as a matter of record OA412/99 with Shri R.K Sanajaoba Singh, OA 67/2000 with Binit Kumar Das, OA 122/2000 with Shri S.K. Dam, OA 141/2000 with Tage Murten as Applicants - versus - the present Answering Respondents as one of the opposite Parties, are pending before the Hon'ble CAT, Guwahati. That the Respondents humbly submit that conflicting and contrary Judgements may further confuse the issue on law and on facts.

That the Respondents reserve the right to file additional Affidavits - in opposition if necessary and humbly submit that as the matters referred to in the para under reply are still pending before this Hon'ble Court, they may be consolidated into analogous cases and the preliminary question of jurisdiction may kindly be decided before proceeding on merits in the matter.

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9. That the averments made in paragraph 10 are denied as false and concocted. That the Respondents humbly state that the Petitioner was reverted back to his parent Department in the Government of Arunachal Pradesh as his term of deputation of three years had expired in terms of the order appointing the Petitioner (Annexure 1 to the Writ Petition). That the Petitioner's claim for permanent absorption does not arise in the light of what has been explained to the Hon'ble Court herein before and above.

10. That the averments made in paragraph 11 is denied as unfounded, false and misleading. That the Respondents humbly submit that the presumption made by the Petitioner is without any basis on law and on fact. That in this connection it is reiterated that because the term of deputation of three years having expired in the case of the Petitioner, the order reverting him back to his parent Department in the Government of Arunachal Pradesh was issued by Respondent No. 2. That this action of the Respondents was thus reasonable and not arbitrary.

11. That the averments made in paragraphs 12 & 13 are misleading and misconceived. That the Respondent humbly state while reiterating their submissions herein before and above that the Petitioner who was on deputation has no right of claim to be absorbed in the establishment of the Respondent No.2 in the cadre of Divisional Accountants. The records are relied on in support of the above.

12. That the averments made in paragraph 14 are denied as misleading and misconceived. That the Respondents humbly submit that the Government of Arunachal Pradesh has unilaterally mooted the idea of takeover of the cadre of Divisional Accountants in December 1999 but till date has not come out with a firm proposal.

That it is most respectfully submitted that the Petitioner's claim is premature and based on conjecture and hence in terms of the law as applicable cannot be given effect to. That the Government of Arunachal Pradesh made a request vide their

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letter No. DA/TRY/15/99/9029 dated 15.11.1999 (Annexure 9 to the Writ Petition) to extend the tenure of deputation for another two years beyond the period of three years, but this was not agreed to by the Respondent No.2, in keeping with the terms of deputation issued to the Petitioner on 30.12.1996 (Annexure 1 to the Writ Petition). The government was accordingly informed vide letter No. DA Cell/2-46/92-93/1698 dated 07.01.2000.

A copy of order dated 07.01.2000 is annexed as Annexure I.

13. That the averments made in paragraphs 15 & 16 are denied as misleading and misconceived. That the Respondents humbly submit that besides what has been stated herein above, they have not resorted to any arbitrary action or illegal exercise of power as claimed in the Petition. The Petitioner having accepted the terms and conditions of deputation in December 1996 (Annexure 1 to the Writ Petition) should have carried out and abided by the order (Annexure 4 to the Writ Petition) reverting him back to his parent Department in the Government of Arunachal Pradesh on expiry of his deputation period.

That the Respondents humbly state that there was no ill will, arbitrariness or illegal exercise of power while issuing the reversion order (Annexure 4 to the Writ Petition) to the Petitioner asking the latter to revert back to his parent Department in the Government of Arunachal Pradesh on expiry of his three years deputation term. The claim of absorption of the Petitioner does not arise.

That it would not be out of place at this stage to mention that identical matters as given herein below and after are pending before this Hon'ble Court and Hon'ble Central Administrative Tribunal, Guwahati Bench, filed by various petitioners situated similarly against the answering Respondents -

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Before this Hon'ble Court:

1. CR 6037/98 in the matter of R Prathaphan versus Govt of Arunachal Pradesh and others.
2. W.P. 1594/99 in the matter of M.V. K. Nair versus Govt. of Arunachal Pradesh and others.
3. W.P. 1598/99 in the matter of Bidhu Bhushan De versus Govt. of Arunachal Pradesh and others.
4. W.P. 373/2000 in the matter of Rathindra Kr. Deb versus Govt. of Arunachal Pradesh and others.
5. W.P. 1117/2000 in the matter of Habung Lalin versus Govt. of Arunachal Pradesh and others.
6. W.P. 876/2000 in the matter of Malay Bhusan De versus Govt. of Arunachal Pradesh and others.
7. W.P. 496/2000 in the matter of Hage Mubi Tada versus Govt. of Arunachal Pradesh and others.
8. W.P. 257/2000 in the matter of Gamboh Hage versus Govt. of Arunachal Pradesh and others.
9. W.P. 374/2000 in the matter of Keshab Ch. Das versus Govt. of Arunachal Pradesh and others.
10. W.P. 376/2000 in the matter of Utpal Mahanta versus Govt. of Arunachal Pradesh and others.

Before Hon'ble CAT, Guwahati:

1. OA 412/99 in the matter of RK Sanajoba Singh versus Govt. of Arunachal Pradesh and others.
2. OA 126/99 in the matter of Monmohan Das versus Govt. of Arunachal Pradesh and others.
3. OA 67/2000 in the matter of Binit Kr. Das versus Govt. of Arunachal Pradesh and others.
4. OA 122/2000 in the matter of S.K. Dam versus Govt. of Arunachal Pradesh and others.
5. OA 141/2000 in the matter of Tage Murten versus Govt. of Arunachal Pradesh and others.

That the answering Respondents from the record vested with them, respectfully submit that the Petitioner's case appears of similar nature to the cases mentioned above and filed in the Hon'ble High Court and the Hon'ble Central Administrative Tribunal, Guwahati Bench.

That in view of the various other cases being sub-judice before this Hon'ble Court and the Hon'ble Central Administrative Tribunal, Guwahati Bench, the

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Petitioners case may be consolidated and made analogous in order to prevent any conflicting judgement that may cause disparity.

That the Answering Respondents crave leave to rely on the submissions made in the other Affidavits in opposition filed in order to support and submit their stance in law to this Hon'ble Court.

That the law as laid down by the Hon'ble Apex Court clearly held that "a person on deputation can be reverted to his parent cadre at any time and does not get any right to be absorbed in the deputation post", as cited herein before and above.

14. That the averments in paragraphs 17 and 18 being formal in nature is hence denied. That in the facts and circumstances it is most respectfully and humbly prayed that the present petition as filed be dismissed in limine, costs imposed in favor of the answering Respondents, the order dated 02.02.2000 vacated and the order dated 17.12.1999 be allowed to be implemented without any further undue delay.

15. That the contents made in paragraphs 1 and 2 of this Affidavit-in-opposition is true to my knowledge and those made in paragraphs 3 to 14 are derived from records which I believe to be true and rest are humble submissions made before this Hon'ble Gauhati High Court and I swear this Affidavit on *18th July 2000*.

Identified by:

Narinel Das

Advocate Clerk.

18/2/2000

DEPONENT
"हालेखाकर (S.)
S. Dy. Accountant General (Adm.)
मालेखाकर (S.D.G) का कार्यालय
Office of the A.G. (A&E)
भ्रष्टाचार विरोध एवं अक्षयकार प्रयोग
Meagalaya, Mizoram & A.P.
फोन- ७८३००६
চিল্লং- ৭৩০০১

solemnly affirmed before me this.....
18th days of July 2000
The declarant is identified by
S/o..... *Narinel Das*.....
known to me as.....
explained the o.....
the declarant to.....
them.....
I understand
True *18-7-2000*
Commissioner of Affidavits
Gauhati High Court
Guwahati



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OFFICE OF THE ACCOUNTANT GENERAL(A&E),
MEGHALAYA, MIZORAM & ARUNACHAL PRADESH,
SHILLONG - 793 001

No. DA Cell/2-46/92-93/1698

Date : 07.01.2000

To

The Joint Director of Accounts,
O/o The Director of Accounts & Treasuries,
Government of Arunachal Pradesh,
Naharlugun,
ARUNACHAL PRADESH

Sub.: Recruitment/Posting of regular Divisional Accountant.

Sir,

In inviting a reference to your letter No. DA/TRY/15/99/9029 dated 15.11.1999 on the subject cited above, I am to inform you that this office is the cadre controlling authority for the cadres of DA/DAO/Sr. DAO in respect of the State of Manipur, Tripura and Arunachal Pradesh. Transfer and postings of DA/DAO/Sr. DAO is the sole responsibility of this office and these officials are transferred among these three states.

Temporary appointment of DAs on deputation is only a stop-gap arrangement. Further whenever a proposal for recruitment of regular DAs is considered, concurrence of the concerned State is sought for. In this regard, this office letter No. DA Cell/2-46/92-93/3365 dated 07.01.1998, addressed to the Secretary, Finance Department, Government of Arunachal Pradesh, Itanagar, may please be referred to.

Further, I am to state that as per Recruitment Rules, published in the Gazetted of India dated 24.09.1988, the period of deputation cannot be extended beyond three years. Hence, your request for extension of the deputation terms of the deputationist Divisional Accountants beyond three years and for a further period of two years cannot be acceded to.

Yours faithfully,

Sr. Dy. Accountant General (Admn)